

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UN-STARRED QUESTION NO. 1016
ANSWERED ON Tuesday, December 9, 2025**

Unique Single KYC

QUESTION

1016 Smt. Sumitra Balmik :

Will the Minister of Corporate Affairs be pleased to state :

whether the Ministry is planning to create a single integrated KYC infrastructure which can be used by registrar of companies, banks, EPFO, IRDA, SEBI etc., through a single stack instead of multiple KYC, if so details thereof, if not whether the ministry will consider such a proposal ?

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

Under Section 153 of the Companies Act, 2013 read with Rule 12A of the Companies (Appointment and Qualification of Directors) Rules, 2014, notified on 05.07.2018, every individual holding Director Identification Number (DIN) has to submit their KYC as on 31st March of a Financial Year on or before 30th September of the immediate next Financial Year.

As per information received from Department of Financial Services, Government has established the Central KYC Records Registry (CKYCRR) which has been functioning since 2016. CKYCRR is a repository of KYC records of customers, defined under Rule 2(1) of the Prevention of Money Laundering (Maintenance of Records) Rules, 2005 to receive, store, safeguard and retrieve the KYC records of customer in digital form and is set up under the said Rules to perform such other functions as required under Rules. KYC identifier is a unique number or code assigned by the CKYCRR to a customer whose records are uploaded onto CKYCRR. The regulated entities (REs) of various financial sector regulators viz. RBI, SEBI, PFRDA, IRDAI, IFSCA, etc. may retrieve the KYC records of a customer with the unique identifier rather than asking citizens to resubmit the KYC document..
